

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**AHMEDABAD**  
**DIVISION BENCH**  
**COURT - 1**

ITEM No.205 – IA/1320(AHM)2023  
ITEM No.206 – IA 828 of 2020  
In  
CP(IB) 17 of 2019

**Proceedings under Section 7 IBC**

**IN THE MATTER OF:**

Union Bank of India

.....Applicant

V/s

Greendiamz Biotech Ltd

.....Respondent

**Order delivered on: 16/07/2024**

**Coram:**

Mr. Shammi Khan, Hon'ble Member(J)

Mr. Sameer Kakar, Hon'ble Member(T)

**PRESENT:**

For the Applicant

:Mr. Sumit Parikh, Advocate a. w. Mr. Manan Mehta,  
Advocate (in IA/1320(AHM)2023)

:Mr. Rajiv Chawla, Advocate for Mr. Arjun Sheth,  
Advocate (in IA 828 of 2020)

For the Respondent

:None for R-2 and R-4

**ORDER**  
**(Hybrid Mode)**

**IA/1320(AHM)2023 & IA 828 of 2020**

**IA/1320(AHM)2023**

Written synopsis has been filed on 15.07.2024 vide Diary No. 5593, same is taken on record. However, the affairs of the Corporate Debtor has not been fully liquidated as PUF E Application being IA 828 of 2020 is pending for consideration. Therefore, this **IA/1320(AHM)2023** filed under Section 54 IBC r. w. Regulation 45(3) of IBBI Regulation, 2016 is pre-mature and dismissed accordingly.

**IA 828 of 2020**

No compliance has been made by the R-2 and R-4 in terms of last order dated 10.06.2024. Last opportunity is given to the R-2 and R-4 to comply with the order dated 10.06.2024 within seven days.

Re-list for further consideration on 27.08.2024.

Sd/-

Sd/-

**SAMEER KAKAR**  
**MEMBER (TECHNICAL)**

**SHAMMI KHAN**  
**MEMBER (JUDICIAL)**